

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:203
ANSWERED ON:16.12.2003
PARKING POLICY IN THE CAPITAL CITY
RAGHUNATH JHA;SHEESH RAM SINGH RAVI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Delhi High Court has passed strictures against local bodies in Delhi such as the MCD, NDMC and Delhi Police for failing to prepare a policy to regulate parking in the capital;
- (b) if so, the details thereof;
- (c) whether MCD, NDMC and Delhi Police have come out with a new parking policy;
- (d) if so, the details thereof;
- (e) whether the Government is aware that several places in Delhi which were built for parking are being used to house Government offices and showrooms;
- (f) if so, the details and the reasons therefor;
- (g) whether MCD and NDMC have allowed road side parking in the city leading to congestion, accidents and causing inconvenience and harassment to pedestrians; and
- (h) if so, the action, the Government proposes to take to remove the use of parking place for housing Government Offices and showrooms and to stop the road side parking?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a) to (h): A statement is laid on the Table of the House.

Statement referred to in reply to the Lok Sabha Starred Question No. 203 to be answered on 16.12.2003

(a) & (b): The Hon'ble High Court of Delhi vide their orders dated 17th March, 2003 and 22nd August, 2003 in Civil Writ Petition No. 7301 of 2000 titled Usha Kumar Vs Municipal Corporation of Delhi and Others had, inter-alia, issued directions to Municipal Corporation of Delhi, New Delhi Municipal Council and Delhi Police that they should formulate a parking policy for Delhi, failing which the Hon'ble Court would be constrained to say that they were negligent in discharging their duties.

(c) & (d): Yes, Sir. Municipal Corporation of Delhi, in consultation with New Delhi Municipal Council, Delhi Traffic Police, Delhi Development Authority and Government of National Capital Territory of Delhi, has formulated a parking policy. The said parking policy, inter-alia envisages construction of multi-storied/underground parking; implementation of Metro Rail Project; introduction of High Capacity Bus System and Electric Trolley Bus System in selected corridors; Intercity Rail Network; pedestrianisation of markets; optimum utilisation of land for enhancing parking spaces and people's corporation in solving the parking problem.

(e): No such specific instance has come to the notice of the Government..

(f): Does not arise.

(g): With a view to minimising haphazard/obstructive parking and reducing congestion and accidents on roads, permission has been given for road side parking in such areas where there is not much pedestrian movement and where such parking is not likely to cause inconvenience/harassment to the people.

(h): Does not arise in view of replies to parts (e) and (g) above.